

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 383/MP/2014**

Subject : Petition under Clause 4, Part-7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for extension of time for implementation and exemption from implementation of Restricted Governor Mode Operation (RGMO), as required under clause 5.2 (f) of the Grid Code, in respect of certain thermal and hydel generating station operated by the Madhya Pradesh Generating Co. L.td (MPPGCL) .

Date of hearing : 24.3.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Madhya Pradesh Generating Co. Ltd.

Parties present : Shri Ravin Dubey, Advocate for the petitioner  
Shri A.K.Nema, MPPGCL  
Shri R.K.Gupta, MPPGCL  
Shri Rajeev Srivastava, MPPGCL  
Shri G.K.Dixit, MPPGCL  
Shri H.S.Namdeo, MPPGCL  
Shri A.K.Sidhwani, MPPGCL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed for seeking exemption from implementation/extension of time for implementation of directions contained in Regulation 5.2 (f) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

2. After hearing the learned counsel for the petitioner, the Commission directed to admit the petition and issue notice to Western Regional Load Despatch Centre (WRLDC).

3. The Commission directed the petitioner to serve copy of the petition on WRLDC by 10.4.2015 and file revised memo of parties.

4. The Commission directed WRLDC to file its reply on affidavit by 21.4.2015 with an advance copy to the petitioner who may file its rejoinder, if any, by 30.4.2015.

5. The petition shall be listed for hearing on 5.5.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**